

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

DA No. 1130/93

New Delhi this the 24th day of August, 1998

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

Miss Suman Chakravarty
S/O Shri Jiten Chakravarty,
R/O 53, South Avenue,
New Delhi.

... Applicant

(None for the applicant)

Vs.

1. Union Public Service Commission
through its Chairman,
Shahjahan Road, New Delhi.

2. The Union of India
through its Secretary,
Ministry of Communication,
Sanchar Bhawan, Govt. of India,
New Delhi.

... Respondents

(None for the respondents)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

The applicant in this D.A. has sought the following reliefs:-

- (i) issue appropriate order/direction directing the respondents to allow the Petitioner to take/appear in the Civil Services (Preliminary) Examination, 1993 commencing 13/6/1993.
- (ii) set aside and quash the impugn order No. CS(P) Roll No. 213576/93-E-14 dated 10.5.93 passed by the Respondent No. 1.

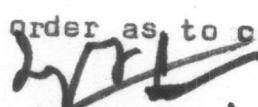
2. In the impugned order dated 10.5.93 the Respondent No. 1 of the applicant has stated that the application for the Civil Services (Preliminary) Examination, 1993 cannot be entertained, as it has been received in this office on 3.3.93 i.e. after the expiry of the last date prescribed for the receipt of applications. From the reply, it is noted that the Commission after taking a broader view of the situation relaxed the date of the receipt of applications from 22nd Feb. upto 2nd March, 1993 which was the last date for acceptance of applications received by post from remote and inaccessible areas.

3. In the Tribunal's order dated 7.6.93, the above facts have been noted, namely, that the UPSC has received the applicant's application on 3.3.1993 and it has been stated that the only question is whether Respondent I was right in holding that the application has been received late. By way of an interim order, the Tribunal, however, directed Respondent 1 to admit the applicant to appear in the Civil Services Examination, 1993 on provisional basis which was commencing from 13.6.1993.

4. We note that no rejoinder has been filed by the applicant to the replies filed by Respondent 1 and 2. Further it is noticed that in the Tribunal's order dated 7.6.93, it has also been stated that the result of the applicant will not be declared by Respondent 1 without the prior approval of this Tribunal. OA was also admitted on 24.5.93. This case has been listed in turn as item No.8 in today's cause list. None has appeared for the parties even on the second call, even though we have waited till 3.20 PM.

5. In the facts and circumstances of the case it appears that the applicant is no longer interested in pursuing this case. Her main prayer in the OA was for a direction to the UPSC to allow her to appear in the Civil Services (Preliminary) Exam., 1993 which was to commence from 13.6.93 which has already been ordered, though provisionally. In the circumstances it was for the applicant to pursue her case further, including the declaration of the results.

6. It appears from the above facts that the applicant is no longer interested in the reliefs in the case. As this was for the Civil Services Examination of 1993, we have no other alternative except to come to the conclusion that the applicant is no longer interested in pursuing this matter. We also find no merit in this application which is accordingly dismissed. No order as to costs.


(K. Muthukumar)
Member (A)


Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)